

(c) by when supplies of these vehicles is likely to commence to the registered customers; and

(d) what is the likely cost for each brand of vehicle as enroad?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA):** (a) and (b) The Automotive Research Association of India is still carrying out endurance tests on Maruti range of vehicles. The reports received so far do not reveal need for any significant modification.

(c) The delivery of cars is scheduled to commence by Mid-December, 1983.

(d) The estimated price of the car is not likely to exceed Rs. 47,500/- excluding local taxes and transport charges. The cost of the van is likely to be the same, while that of the pick-up trucks will be less by about Rs. 2000/-.

**Home Minister Visit to riot hit areas of Hyderabad**

**2031. SHRI NARENDRA SINGH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that he paid a visit to riot-hit areas in Hyderabad during September this year; and

(b) what was his assessment about the causes of the riots and the extent of damage to lives and properties resulting therefrom?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):** (a) and (b) The Home Minister visited Hyderabad on 29-9-83. He advised the State Government to bring the situation to normalcy at the Cabinet.

**Foreign trade marks**

**2032. SHRI SURESH KALMADI:** Will the Minister of INDUSTRY be pleased to state:

(a) what is the present policy of Government on the use of foreign trade marks;

(b) since when this policy is in operation and with what results;

(c) whether Government propose to change the policy; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA):** (a) and (b) As per Foreign Collaboration Policy, foreign brand names are not ordinarily allowed for use on the products for internal sales, although there is no objection to their use on products to be exported. A condition to this effect is being incorporated in all approvals for foreign collaboration since the inception of Foreign Investment Board.

(c) and (d) No, Sir. However, the policy in this regard is reviewed from time to time.

**Land Racketeers in Delhi**

**2033. SHRI ABDUL REHMAN SHEIKH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in a recent reference made by the Lt. Governor of Delhi, a CBI enquiry into the powerful land racketeers operating in connivance with some court police and local officials, has been demanded; and

(b) if so, what are the details thereof and what action has been taken by Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):** (a) and (b) A reference about unauthorised construction/conversion of residential premises into commercial ones has been received from the Lt. Governor, Delhi and the same is under consideration of the Government.

**Persons, killed by extremists in Punjab and Delhi**

**2034. SHRI G. C. BHATTACHARYA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons have been killed or wounded and value of the properties

destroyed or looted by the extremists in Punjab and Delhi with details from 1981 to up to date; and

(b) how many extremists responsible for such acts have been arrested and prosecuted so far?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):**

(a) and (b) According to information furnished by the Government of Punjab 104 persons were killed and 383 persons were injured in the State on account of extremist activities during the period 1-8-1981 to 31-10-1983. Property worth about Rs. 26 lakhs was damaged/looted. 118 accused in such cases have been arrested and 79 of them have been prosecuted.

6 persons were killed and 56 injured in explosions in Delhi in which the involvement of extremists is suspected. 3 persons have so far been arrested in these cases.

**Attempt on life of Jordanian Ambassador in New Delhi**

**2035. SHRI RAM NARESH KUSHAWAHA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Jordanian Ambassador in New Delhi was shot at recently in broad daylight;

(b) if so, what are the details of the incident;

(c) whether the assailant has been identified and arrested; and

(d) whether Government have made review of the set up for ensuring safety of diplomats and diplomatic establishments?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):**

(a) and (b). On 25-10-1983 at about 2-10 P.M., an unknown assailant fired some shots at the Jordanian Ambassador, while he was coming to his residence on foot, with the intention to kill him. The assailant was seen and chased by a number

of person. The assailant fired more shots in the air to scare the persons who were chasing him and managed to escape.

(c) A case under section 307/506 IPC and 27/54/59 Arms Act has been registered at P. S. Chanakya Puri and is under investigation. Vigorous efforts are being made to identify the accused and to apprehend him.

(d) Day and night patrolling has been intensified in the diplomatic areas. Policemen in plain clothes have also been deployed to maintain vigil. Static force has been stationed at different vulnerable places.

**Modernisation of Delhi fire service**

**2036. SHRI M. BASAVARAJU:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 163 given in the Rajya Sabha on the 4th August, 1983 and state:

(a) whether the Delhi Administration has since taken over all the fire services from the Municipal Corporation of Delhi; and

(b) what progress has been made in the matter of making the Delhi Fire Service into a modern fire fighting service?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):**  
(a) No Sir.

(b) The matter is still under consideration.

**Discontinuance of commercial vending of alcoholic beverages in tribal areas**

**2037. SHRI M. BASAVARAJU:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 3201 given in the Rajya Sabha on the 25th August, 1983 and state:

(a) whether Government have received any reports from various State Governments about the progress made with regard to the discontinuance of commercial vending of alcoholic beverages in tribal areas in pursuance of Government of India's excise policy in tribal areas;